

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A. NO.10 OF 2004

In

Contempt Petition (Criminal) No.1 of 2003  
In

OA No.59 of 2000

New Delhi, this the 15<sup>th</sup> day of April, 2004

HON'BLE SHRI KULDIP SINGH, JUDICIAL MEMBER  
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

A.K. Sharma,  
S/O Late Shri S.L. Sharma,  
R/O -5/4, DDA, SFS,  
Saket,  
New Delhi-17

.....Applicant

Versus

1. Shri Vinod Dhall, 2. Sh. Sadpal, Under Secretary, Ministry of  
Secretary, <sup>Law, Justice and Company Affairs, Deptt. of  
Company Affairs (Now under MoF), Shastri Bhawan</sup>  
Ministry of Law, Justice and Company Affairs, New Delhi  
Department of Company Affairs,  
(now under Ministry of Finance),  
Govt. of India,  
Shastri Bhawan,  
New Delhi

.....Respondents

ORDER (BY CIRCULATION)

This review application under section 22(3)(f) of the Administrative Tribunals Act, 1985 has been filed for review of order dated 28.11.2003 in OA No.59/2000.

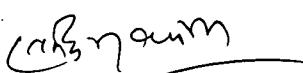
2. The applicant has raised several grounds for review of the order dated 28.11.2003 in Contempt Petition No.1/2003 arising out of OA No.59/2000. It has been stated by the applicant in this Petition that certain legally settled position of law has not been mentioned in the order of this Tribunal and, therefore, it becomes a serious error apparent on the part of the Tribunal. It is also stated that there were

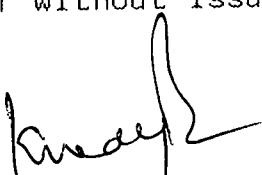
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contradictions in the documents filed on behalf of the respondents about which the order of the Tribunal is blissfully silent at proper places. It is also stated that the points made by the applicant in the criminal contempt petition were not properly dealt with in the order dated 28.11.2003 of this Tribunal. Therefore, the same requires to be reviewed.

3. The scope of the review under section 22(3)(f) of the Administrative Tribunals Act is limited to correction of errors which are apparent on the face of record or discovery of any fresh/new information /documents which was not within the knowledge of the applicant at the time of arguments. The applicant by this review application has attempted to reargue the contempt petition which is beyond the scope of review by this Tribunal as has been held in the case of Subhash vs. State of Maharashtra and Anr. (AIR 2002 SC 2537).

4. In view of the limitation on the scope of review, the present application cannot be entertained. As a matter of fact, no error has been pointed. On the other hand, the grievance of the applicant is that the certain documents have not been dealt with in the manner the applicant wanted this Tribunal to deal with. Apparently, such a ground does not justify review. On the facts of this case, no review is maintainable. Therefore, this review application is rejected at circulation stage itself without issue of notice to the parties.

  
 (R.K. UPADHYAYA)  
 ADMINISTRATIVE MEMBER

  
 (KULDIP SINGH)  
 JUDICIAL MEMBER